## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Application No. 118 & 39 Ors./(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE PARTIES: M/s. Zenith Birla India Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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## ORDER Application No.118 & 39 Others/73(4)/NCLT/MB/MAH/2017

- 1. Parties Present.
- From the side of the Respondent, Affidavit in reply is placed on record, copy handed over to the Learned Counsel of the Applicants. If deemed fit the Petitioners/Applicants can file a Sur-Rejoinder.
- 3. The issue of interest on delayed payment and penal interest is to be heard on the next date of hearing.
- 4. The matter is adjourned to **18.01.2018 at 2.30 pm**.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date: 18.12.2017

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M.K. SHRAWAT
Member (Judicial)